

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2272
ANSWERED ON:11.03.2010
KIDNAPPING OF CHILDREN
Vinay Kumar Alias Vinnu Shri

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is aware that there is an unprecedented spurt in the cases of kidnapping of the children in the country;
- (b) if so, whether the Government proposes to assign such cases to fast track courts and to make a provision of strict punishment in the Indian Penal Code in order to check such incidents; and
- (c) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW & JUSTICE (DR. M. VEERAPPA MOILY)

(a): As per the information received from the National Crime Records Bureau, a total of 5102, 6377 and 7650 cases of Kidnapping & Abduction of children were registered in the country during 2006-2008 respectively, thereby showing an increasing trend.

(b)&(c): Assigning a case or category of cases to a Fast Track Court is done by the State Governments concerned in consultation with the respective High Courts.

There are provisions in Indian Penal Code, 1860 under Sections 363 A (Kidnapping or maiming a minor for purposes of begging), 364A (Kidnapping for ransom, etc.) and 369 (Kidnapping or abducting child under ten years with intent to steal from its person) for kidnapping including kidnapping of children. There is no proposal before the Government to amend these provisions.